

Mr. Speaker: I agree. That is why I allowed the Calling Attention Notice.

Shri S. M. Banerjee: I want to put only one question. It is an important matter.

Mr. Speaker: No. Afterwards he can table questions on this. Let him send a question.

ELECTION TO COMMITTEE

COURT OF ALIGARH MUSLIM UNIVERSITY

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): On behalf of Maulana Azad, I beg to move:

"That in pursuance of sub-clause (xviii) of clause (1) of Statute 8 of the Statutes of the Aligarh Muslim University read with section 38 of the Aligarh Muslim University Act, 1920, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the said University vice late Shri Saif F. B. Tyabji."

Mr. Speaker: I shall put the motion to the vote.

Shri Banga (Tenali): I would have expected my hon friend either to publish some report or to give us some brief account of the work that is turned out by our representative in that University. In the same way we are electing quite a number of people to a number of universities.

Mr. Speaker: Order, order. If Shri Tyabji had been alive here, would the hon. Member have put this question to this House? Such questions can be raised when a motion for appointing Members comes for the first time before the House. After the election, he passed away. We are merely substituting another Members from this House.

Shri Banga: I am sorry.

Mr. Speaker: I shall put the motion to the vote of the House.

The question is:

"That in pursuance of sub-clause (xviii) of clause (1) of statute 8 of the Statutes of Aligarh Muslim University read with Section 38 of the Aligarh Muslim University Act, 1920, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct one member from among themselves to serve as a member of the Court of the said University vice late Shri Saif F. B. Tyabji."

The motion was adopted.

CITIZENSHIP (AMENDMENT) BILL*

12.57 hrs.

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to amend the Citizenship Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Citizenship Act, 1955".

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

Shrimati Beena Chakravarty (Basir hat): On a point of information. At this very late stage of the Parliament session, are we expected also to discuss it and pass it? It is just being introduced. Even yesterday, we had two such Bills. These new Bills—two or three—are coming to us every day.

Mr. Speaker: Was it considered in the Business Advisory Committee?

Shrimati Beena Chakravarty: I would like to know whether....

*Published in the Gazette of India Extraordinary Part II—Section 2 dated....1956.

Mr. Speaker: The hon. Member is a Member of the Business Advisory Committee.

Shrimati Renu Chakravartty: I am a Member of that Committee. It might have been considered there. But we do not know the dates on which this is coming. I want to know whether it is coming up during this session.

Mr. Speaker: I understand that this Bill did not come up before the Business Advisory Committee.

Pandit G. B. Pant: I do not think so; I was not myself present at the meetings of the Business Advisory Committee. But the Bill can be taken up after the necessary interval, in case the Business Advisory Committee can find time for it. I think introduction by itself does not prejudice anybody and I do not like to cause any inconvenience to the Members on the opposite side.

Shrimati Renu Chakravartty: I do not like the way the hon. Minister has interpreted what I have stated. My point is that every day we are getting new Bills which are introduced. Now, naturally, we fear that we will be again asked to sit longer hours or to extend the session. That is why we want to know whether these Bills which are being introduced and which have been introduced during the past few months will have to be passed during this session or not.

Pandit G. B. Pant: Introduction of the Bill by itself, I think, does not take any time. For the rest, it rests with the Business Advisory Committee and the Speaker. Anyway, so far as I am concerned, I do not like to cause inconvenience to the Members sitting opposite.

Shri Rane (Baldana): When I requested the Business Advisory to ask the House to sit till 6.0 P.M., and extend the session by one day, the Government had taken into consideration this Bill. When the announcement of the programme is made

tomorrow, this Bill may be mentioned.

Mr. Speaker: Was this one of the Bills considered at the Committee?

Shri Rane: It was not considered. But when the sitting was to be extended by one day, this Bill was meant to be taken up.

Mr. Speaker: On the other hand, what happened in the Business Advisory Committee was that we should take up all those Bills which had been considered by the Business Advisory Committee then, and this was not one such Bill. Even for those Bills which had been considered by the Business Advisory Committee we found that we had to sit on two Saturdays, and also one hour each on almost every day except on those two Saturdays. Therefore, this Bill cannot be fitted in and there is no proposal to extend the time. What the hon. Minister says is, if per chance any of these Bills fall through or are quickly disposed of, then why should he give an undertaking, notwithstanding that we are able to find time, that he would not get along with this Bill?

Shrimati Renu Chakravartty: Then it is all right; we have no objection. We are always here; they are not there.

Mr. Speaker: Hon. Members sometimes take unnecessary exception. If the Bill stands over, hon. Members will have sufficient time during the interval to study the Bill.

BUSINESS OF THE HOUSE

Mr. Speaker: I would like to make an announcement. The other day when we agreed to extend the time of sitting for each day by one hour, some hon. Member pointed out that on one day, on the 12th, i.e. today, the President will come and inaugurate the Law Institute. Then I said, on each day, if there is any exception to be made, it will be made. The House will rise today at 5 o'clock and will not sit till 6 o'clock.